<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 113 OF 2015 &</u> IA NOS. 183, 184, 185 & 186 OF 2015

Dated: 16th March 2018

Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG) Hon'ble Mr. Justice N. K. Patil, Judicial Member

<u>In the matter of:</u> Niko Resources Ltd.			 Appellant(s)
Versus Petroleum & Natural Gas Regulatory Board & Anr.			 Respondent(s)
Counsel for the Appellant(s)		Mr. Abhas Kumar	
	•	Mr. Somiram Sharma	
Counsel for the Respondent(s) :	:	Mr. Rajinder Kaul Mr. Sumit Koshore for R-1	
		Ms. Lalia Elizabeth Philip Ms. Telma Raju for R-2	

<u>ORDER</u>

Learned Counsel, Ms. Lalia Elizabeth Philip appearing for the learned counsel, Mr. Piyush Joshi, for Respondent No.2 submits that the learned counsel, Mr. Piyush Joshi is unwell, hence prays for adjournment of the matter.

Further, the learned counsel appearing for the Respondent No. 1 submits that in the last order dated 19.1.2018, it was inadvertently mentioned that the learned counsel for the appellant seeks four weeks more time to file written submissions, instead of Respondent No. 1, who in fact sought four weeks' time to file written submissions. He, further, prays for two more weeks' extended time to file written submissions. Submissions made by the learned counsel appearing for the Respondent No. 1, and Respondent No. 2 as stated above, are placed on record.

It is clarified that the above mentioned order dated 19.1.2018 may be read as "the Respondent No.1 seeks four weeks more time to file written submissions" and not as rendered. Further, two weeks' time is granted to the Respondent No. 1 for filing written submission on or before 31.3.2018.

As agreed by the learned counsel for the parties, release this matter from "Part Head" and post under the caption "Hearing".

List this matter on <u>27.04.2018</u>, as agreed by the learned counsel appearing for both the parties.

(Justice N. K. Patil) Judicial Member (B. N. Talukdar) Technical Member (P&NG)

tpd/kt